

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**[Civil Writ Jurisdiction]**

**W.P.(L) No. 439 of 2019**

Ram Chandra Ojha ..... Petitioner  
Versus  
The State of Jharkhand & Ors. .... Respondents

.....  
**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through :-Video Conferencing)**

.....  
For the Petitioner : Md. Imtiaz Khan, Advocate  
For the Respondents :  
.....

**05/ 09.09.2021.**

It appears from office note dated 17.03.2021 that defect nos.1 to 7 as pointed out vide stamp reporting dated 23.01.2019 have not been removed.

Defect nos. 1 to 7 are as follows:-

Defect no.1- The copy of the petition may be served upon respondent numbers 2 to 6.

Defect no.2- Complete postal address of respondent number 2 to 7 may be written on page 2 of the petition.

Defect no.3- Letter dated 03.11.1959 does not appear on An-2, same may be verified with the statement made at para/sub-para 7.

Defect no.4- F/c or T/c of page number 21, 22, 24, 25, 26, 27, 28, 29, 30 may be given.

Defect no.5- Annexure may be marked on document annexed as An-11.

Defect no.6- True typed copy of An-11 may be given.

Defect no.7- All documents annexed may be certified to be true copies of the respective annexures.

Learned counsel for the petitioner has prayed for two week's time to remove the defects.

Considering the same, learned counsel for the petitioner is granted two weeks' time to remove the defects.

Put up this case on 30.09.2021.

**(Kailash Prasad Deo, J.)**